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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

O. A. No. 260/00848 OF 2015  
Cuttack, this the 13<sup>th</sup> day of January, 2016

CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (J)  
HON'BLE MR. R.C. MISRA, MEMBER (A)  
.....

Sri Gatia @ Gatia Jena, aged about 74 years, Son of Arikhita Jena residing At-Karanga, P.O-Taraboi, PS- Jatni, Dist-Khordha.

.....Applicant  
(Advocate: Mr. S. Behera)

**VERSUS**

Union of India Represented through

1. The General Manager,  
East Coast Railway,  
Chandrasekharpur, Bhubaneswar,  
Dist-Khurda.
2. Divisional Railway Manager,  
East Coast Railway, Khurda Road Division, At/P.O.- Jatni,  
Dist-Khurda.

... Respondents  
(Advocate: Mr. T. Rath)

**ORDER (Oral)**

**A. K.PATNAIK, MEMBER (J):**

Heard Mr. S. Behera, Ld. Counsel appearing for the applicant and Mr. T. Rath, Ld. Standing Counsel appearing for the respondents-Railways on the question of admission.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 challenging the inaction of respondents regarding sanction of pension considering his past service both Casual Labour and permanent establishment in favour of the applicant with arrear dues from the date of his retirement.

3. When pointed out as to why applicant has not made representation to the competent authority, Sri Behera prayed leave of this Tribunal to withdraw this O.A. with liberty to put up his grievance before the competent authority.

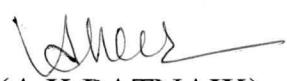


4. Considering this, the O.A. is allowed to be withdrawn. However, applicant is at liberty to file a proper representation before the competent authority ventilating his grievance within a period of one month from today and in case such a representation is filed, respondent shall consider the same and pass a reasoned and speaking order within a period of two months from the date of receipt of such representation as per Rule. It is made clear that if the applicant is found to be eligible for receipt of any further retiral benefits, the same shall be sanctioned and disbursed to him as expeditiously as possible after the decision is taken by the respondents. The applicant may enclose a copy of this order along with his representation that he would file before the respondent.

5. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

Free copy of this order be made over to learned counsel for both the sides.

  
(R.C.MISRA)  
MEMBER (A)

  
(A.K.PATNAIK)  
MEMBER(J)